

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:50
ANSWERED ON:23.07.2003
EXTRADITION OF CRIMINALS
KANTI SINGH;RAGHUVANSH PRASAD SINGH

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Rogatory letters issued by the Union Government to various foreign countries in connection with extradition of Indians wanted in various criminal offences;
- (b) the details of countries which refused our requests, alongwith the countries which have yet to respond and the reasons cited by each of them;
- (c) the details of Indians wanted for various crimes in the country, calling for their extradition; and
- (d) the details of Indians who have been extradited so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI VINOD KHANNA)

- (a) During the last five years 12 Extradition Requests in respect of Indian fugitive offenders were made by India to various countries.
- (b) Two of these extradition requests have been refused and 10 are pending.
- (c) The fugitives are wanted on charges of criminal offences.
- (d) During the last five years, 2 criminals have been extradited to India.

A statement giving details is placed on the table of the House.

Statement

- (a) Details of extradition requests made by India in the last five years in respect of Indian fugitive criminals:

Sl.No.	Name	Crime	Request	Remarks
--------	------	-------	---------	---------

- | Sl.No. | Name | Crime | Request | Remarks |
|--------|-----------------|-----------------------------------|----------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Rajat@ | Roger Nayyar Cheating and Forgery | Canada | Documents were sent to the Department of Justice, Canada in the Month of March, 2000. As the documents were not as per the Treaty requirements, the Canadian Authority advised through their advise note dated June 21, 1999 to the Indian authorities to re-submit the extradition request after completion shortcoming |
| 2. | Chhota Rajan | Criminal Conspiracy | Thailand | The Government of India made a formal request Murder and Extortion for his extradition in the month of October, 2000. Mr. Rajan escaped from the Hospital when he was undergoing treatment. The request is still pending with the Thai Government. |
| 3. | M. Varthla Raju | Financial offence | France | The French Court turned down the request on alias M.V. Raja the grounds of infirmities and shortcomings in the Warrant of Arrest and other documents. A fresh request is under consideration of CBI/GoI. |
| 4. | Abu-Salem Abdul | Bombay Bomb Blast | Portugal | A status note may kindly be seen at Annexure-II |

5. Monica Bedi Cheating and Fraud Portugal The Government of India made a formal request for her extradition on 27.12.2002.
6. Dawood Ibrahim Bombay Bomb Blast UAE A status note may kindly be seen at Annexure-III
7. Sinni singh Kidnapping USA The Government of India made a formal extradition request in the month of September, 2000. The US Government rejected the request in the month of January, 2002. On the request of CBI, the Government of India again took up the matter with the US authorities. Reply awaited.
8. Annis Shaikh Bombay Bomb Blast UAE A status note may kindly be seen at Annexure-IV Ibrahim Kaskar
9. Jang Bahadur Criminal Conspiracy U.K. The Government of India made a formal request Singh Bakshi and Cheating for extradition in the month of September, 2002 and the supplementary documents also sent in the month of January, 2003 on the request of U.K. authorities. Reply awaited.
10. Chetan M. Joglekar Criminal Conspiracy USA The Government of India made a formal request and Cheating for extradition in the month of January, 2003 reply awaited.
11. Amrinder Nath Ghosh Criminal Conspiracy Germany The Government of India made a formal request and Cheating for extradition in the month of February, 2003
The German authority has informed to the Government of India that the Germany Government has approved the extradition of Mr. Amrinder Nath Ghosh, hand over of the person/fugitive will take place shortly at the Frankfurt main Airport.
12. Narender Kumar Rastogi Criminal Conspiracy USA The Government of India made a formal request and Cheating for extradition in the month of August, 2002 and supplementary documents were forwarded to Embassy of India, Washington in the month of January, 2003. Reply awaited.

(b) The extradition requests made by India in respect of M. Varthla Raju alias M.V. Raja was not accepted by France.

(c) Details of criminal offences for which extradition has been sought are given in the table at para (a) above.

(d) During the last five years, two Indians - Ranjit Singh Gill and Sukhminder Singh - have been extradited from United States in May 2000 for offences relating to terrorism.